Written Answers to

Aerobic classes using blaring loudspeakers at Siri Fort Sports Club

1663. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that aerobic classes are conducted every day in the morning at DDA's Siri Fort Sports Club, South Delhi using blaring loudspeakers at high volume;
- (b) whether it is also a fact that according to the Supreme Court guidelines, use of loud horns, tapered silencers loudspeakers at high volume are completely banned in public places; and
- (c) if so, what action has been taken or proposed to be taken to stop using loudspeakers in aerobic classes with high sound level in DDA's Siri Fort Sports Complex forthwith?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) Aerobic classes are held in a closed hall at DDA Siri Fort Sports Complex, as informed by Delhi Development Authority (DDA) and the volume of speakers is kept at reasonable level. The hall is far away from residential area, as reported by DDA. No complaint has been received as per record of Hauz Khas Police Station, as informed by Delhi Police.

- (b) The Hon'ble Supreme Court *vide* a judgement dated 18.07.2005 in WP(C) No. 72/1998 with CA No. 3735/2005 arising out of SLP(C) No. 21851/2003 in the matter of "Noise Pollution Implementation of the Laws for restricting use of loudspeakers as high volume producing sound systems" *inter-alia* directed that 'the noise level at the public place, where loudspeakers or public address systems or any other noise sources being used shall not exceed 10 dB(A) above the ambient noise standards for the area or 75 dB(A) whichever is lower. This direction has been incorporated and notified in the Noise Pollution (Regulation and Control) Rules, 2000 as sub-rule 4 of rule 5 by the Central Government *vide* SO number 50(E) dated 11th January, 2010.
 - (c) In light of above, no action arises in the matter.

Acceptance of Kasturirangan Report

1664. SHRIMATI RAJANI PATIL: SHRI K.C. TYAGI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state whether it is a fact that Government has in principle accepted the Kasturirangan Report on Environment, if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): The High Level Working Group (HLWG) submitted its report to the Ministry of Environment and Forests on 15th April, 2013. The report was put in public domain by hosting on the Ministry's website inviting comments of all stakeholders. The concerned State Governments were also requested to give their views. On completion of consultation process, the Ministry has accepted the High Level Working Group Report "in principle" *vide* Office Memorandum of the Ministry of Environment and Forests dated 20th December, 2013. A copy of this OM is given in Statement.

Statement

No. 1-4/2012-RE (Pt.) Government of India Ministry of Environment and Forests

Paryavaran Bhavan CGO Complex, Lodi Road New Delhi-110003 Dated: 20th December, 2013

OFFICE MEMORANDUM

Sub: High Level Working Group Report on Western Ghats - reg.

- 1. The Ministry of Environment and Forests had constituted a High Level Working Group (HLWG) under the Chairmanship of Dr. K. Kasturirangan, Member (Science), Planning Commission *vide* office order dated 17.8.2012 in order to study and make recommendations on how to protect, preserve and nurture the rich biodiversity and environmental integrity of the Western Ghats and suggest steps and the way forward to prevent further degradation of the fragile ecology of the Western Ghats. The HLWG was also tasked with the mandate to take a holistic view of the issue and to bring synergy between protection of environment and biodiversity and the imperatives of equity for the indigenous residents of the Western Ghats area, particularly disadvantaged sections of society, so that their rightful aspirations for inclusive growth and sustainable development are also protected and addressed.
- 2. The HLWG submitted its report to the Ministry of Environment and Forests (MoEF) on 15th April, 2013 and it was thereafter put in public domain by hosting on the MoEF website, and also disseminated to all stakeholders including the six Western Ghat States for feedback and comments. All stakeholders were also invited to offer their views on the HLWG report. Thereafter, on completion of a transparent process, the MoEF has taken the following view on the HLWG report:—

The Ministry has accepted the HLWG report "in principle" subject to the following:—

- (i) The definition of the extent of the Western Ghats as demarcated by the HLWG is accepted.
- (ii) The Ecologically Sensitive Area (ESA) as identified and delineated by the HLWG in Western Ghats is accepted.
- (iii) The HLWG has identified approximately 37% of the Western Ghats as ecologically sensitive. The identified Ecologically Sensitive Area covers about 60,000 sq. km. of natural landscape of Western Ghats and represents a continuous band of natural vegetation extending over a horizontal distance of 1,500 km. The Ecologically Sensitive Area is spread across six States of Western Ghats region *viz.* Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu. The ESA also includes Protected Areas and World Heritage Sites of Western Ghats.
- (iv) The recommendations of the HLWG to completely ban mining, quarrying and sand mining as also thermal power plants and Red category of industries in the Ecologically Sensitive Area are also accepted.
- (v) Hydro Power being a relatively clean source of energy has been recommended to be allowed in the ESA by the HLWG subject to stringent conditions. This recommendation is accepted by the Ministry.
- (vi) Wind energy is permitted in the Ecologically Sensitive Area subject to applicable regulations.
- (vii) The following category of new and/or expansion projects/activities shall be prohibited in the identified Ecologically Sensitive Area except those cases which have been received by EACs/MoEF or SEACs/SEIAAs before the date of putting HLWG report on the website of the Ministry, i.e., 17.4.2013 and which are pending with EACs/MoEF or SEACs/SEIAAs. Such projects will be dealt under the guidelines and rules applicable at the time of application before the respective EACs/MoEF or SEACs/SEIAAs:
 - (a) Mining, quarrying and sand mining
 - (b) Thermal Power Plants
 - (c) Building and construction projects of 20,000 sq.m. area and above

- - (d) Township and area development projects with an area of 50 ha. and above and/or with built up area of 1,50,000 sq.m. and above
 - Red category of industries. (e)
 - (viii) Project/activities which are not specifically prohibited under the ESA shall be scrutinized and assessed for cumulative impacts and development needs, before granting environment clearance.
 - The Forest Rights Act shall be observed in letter and spirit. The consent (ix) of the Gram Sabha for projects in ESA will be mandatory as recommended by the HLWG.
- The boundary of the ESA as also the regulatory regime would be finalized after the draft notification to the effect is placed in the public domain for comments/views of stakeholders including State Governments of the region. It is clarified that the Final Notification will be issued after the boundary of the ESA has been fine tuned after receiving inputs from stakeholders/State Governments. Further, State Governments may suggest modifications based upon physical verification.
- The recommendations given by the HLWG neither put any fresh restrictions on land use in the ESA nor do they in any way impact the continued occupation of land in possession of the local people and affect their day to day activities or normal livelihood. Further, the recommendations also do not prohibit or restrict any normal activities relating to plantations, agriculture or any other activity except those which have been specifically prohibited/restricted in the ESA and specified at Para 2 (vii) above.
- 5. It is also reiterated that the prohibition of identified categories of projects/activities as stated under para 2 (vii) above, in the ESA shall apply to new and/or expansion of these activities from the date specified therein. The existing projects/activities under these categories may continue, according to law, except for existing mines which should be phased out within the next 5 years or expiry of their mine lease, whichever is earlier.
- The High Level Working Group has noted that a substantial portion of the Sindhudurg and Ratnagiri Districts where moratorium has been imposed falls outside the definition of Western Ghats as identified by the HLWG. The High Level Working Group has recommended the lifting of moratorium in Ratnagiri and Sindhudurg Districts subject to certain stipulations.
- 7. All the other major recommendations made by the HLWG particularly with respect

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As a follow up to the "in principle" acceptance of the HLWG report by the Ministry, relevant steps would be initiated to operationalise the recommendations of the HLWG. A draft notification declaring the identified region of the Western Ghats as an Ecologically Sensitive Area along the lines accepted by the Ministry would be issued and put up on the website of the Ministry for inputs of stakeholders. A High Level Committee of the MoEF will be set up to monitor the implementation of the recommendations of the HLWG in a time bound manner.

This OM supersedes all other OMs issued earlier on the subject.

This issues with the approval of the Competent Authority.

(Dr. Amit Love) Deputy Director

Copy to:-

- PS to MoS (I/C) E&F 1.
- 2. PPS to Secretary (E&F)
- PPS to AS (HP) 3.
- PS to JS (AT)/JS (MS)/Adv (GVS) 4.

Setting up of environment regulator

1665. SHRIMATI WANSUK SYIEM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the Supreme Court has set a March 31 deadline for the setting (a) up of an environmental regulator;
- whether Government has studied the Supreme Court order along with the previous April, 2011 judgment on Lafarge Cement Conglomerate; and
- whether Government will seek an extension of the Supreme Court deadline and may even consider filing a review petition, especially since it had represented earlier that there is no need for such a regulator?